

**GOVERNMENT OF INDIA
TOURISM AND CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:863
ANSWERED ON:28.07.2000
NIZAM JEWELLERY
JAI PRAKASH

Will the Minister of TOURISM AND CULTURE be pleased to state:

- (a) whether the Hon`ble Supreme Court had directed to display the jewellery of the Nizam after its acquisition in the capital for the public;
- (b) if so, the time by which these would be displayed in Delhi;
- (c) the reasons for delay in this regard;
- (d) whether the Government of Andhra Pradesh has requested the Union Government for their display in Hyderabad; and
- (e) if so, the reaction of the U nion Government thereto ?

Answer

MINISTER OF TOURISM & CULTURE (SHRI ANANTH KUMAR)

- (a) to (c) : During the course of the hearing of the litigation pertaining to the acquisition of Nizam`s Jewellery by the Central Government, the Supreme Court expressed the view that these items will become public property after their acquisition and therefore, the public should have a chance of viewing the heritage that was being acquired. At present, except National Museum, no other museum under the control of the Department of Culture, Government of India is equipped to display these valuable items. Even in National Museum the security has to be scaled up and security plans are being drawn for bringing the Nizam`s Jewellery from RBI vaults, Mumbai where they are currently kept. These security plans are drawn in consultation with the Intelligence Bureau, Central Industrial Security Force, Ministry of Home Affairs, etc.
- (d) Yes Sir.
- (e) The display at Hyderabad can be considered at an appropriate time.